CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH



C.P.No.15/2004 O.A.No.228/2003

New Delhi this the 5th day of April, 2004.

Hon'ble Shri Shanker Raju, Member(J) Hon'ble Shri S.A. Singh, Member(A)

Mahender Singh Rana D-1, Sector-2 Noida.

... Applicant

(By Advocate: Shri S.C.Soren)

versus

Shri P.K. Das General Manager India Govt. Mint D-2, Sector-1 Noida.

... Respondent

(By Advocate: Shri S.K.Gupta)

Order(Oral)

Hon'ble Shri Shanker Raju, Member (J)

In view of stay of our order in C.W.P. No.4029/2004 dated 22.3.2004 subject to payment to the applicant for the admitted period, the Respondents have calculated the payment for the admitted period in consultation with the Ministry of Finance and the same would be disbursed to the applicant within four weeks.

Taking cognizance of the fact, CP is disposed of with the direction to pay the arrears of the admitted period to applicant within four weeks from the date of receipt of a copy of this order.

CP is disposed of accordinlgy. Notice

discharged.

(S. A. Singh)

Member (A)

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(Shanker Raju)

Member (J)